

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGIS-
TICS AND WAREHOUSING BUSINESS***(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of
India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT http://ssarvi.com/running-cases.php
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., Asset Wise Resolution . For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: http://ssarvi.com/running-cases.php Mail to supremetransportorg.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	Mail to supremetransportorg.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

**SSARVI Resolution Services LLP (IPE Appointed as IP),
(Through its Partner and authorized signatory Mr. Prashant Jain)**

Resolution Professional of Supreme Transport Organisation Private Limited

Date: 15.06.2024

Place: Navi Mumbai

Regd. No IBB/IPE-0144/IPA-1/2022-23/50008

Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A,
Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703